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Maharashtra Slum Areas (Improvement, Clearance And Redevelopment) (Amendment) Act, 2014

9 OF 2014

[02 May 2014]

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An Act further to amend the Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) Act, 1971. WHEREASit is expedient further to amend the Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) Act, 1971, for the purposes hereinafter appearing; it is hereby enacted in the Sixty-fifth Year of the Republic of India as follows:-

1. Short title. :-

This Act may be called the Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) (Amendment) Act, 2014.

2. Amendment of section 3Y of Mah. XXVIII of 1971. :-

In section 3Y of the Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) Act, 1971(hereinafter referred to as "the principal Act"), in sub-section (i), for the figures, letters and word "1st January 1995" the figures, letters and word "1st January 2000" shall be substituted.

3. Amendment of section 3Z of Mah. XXVIII of 1971. :-

In section 3Z of the principal Act, in sub-section (2), for the words, brackets and figures "the Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) (Second Amendment) Act, 2001" the words, brackets and figures "the Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) (Amendment) Act, 2014" shall be substituted.

4. Amendment of section 3Z-1 of Mah. XXVIII of 1971. :-

In section 3Z-1 of the principal Act, in sub-section (1), for the figures, letters and word "1st January 1995" the figures, letters and word "1st January 2000" shall be substituted.

5. Amendment of section 3Z-2 of Mah. XXVIII of 1971. :-

In section 3Z-2 of the principal Act, in sub-section (i), for the words, brackets and figures "the Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) (Second Amendment) Act, 2001" the words, brackets and figures "the Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) (Amendment) Act, 2014" shall be substituted.